

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.242/MP/2026

Subject : Petition under Section 79(1) (c) and (f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, and the relevant provisions of the Transmission Service Agreement dated 14.2.2025, seeking declaration of Force Majeure events and consequential/ancillary reliefs.

Petitioner : Lakadia B Power Transmission Limited (LBPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venaktesh, Advocate, LBPTL
Shri Mohit Mansharamani, Advocate, LBPTL
Shri Ashiward Sapre, Advocate, LBPTL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner had previously expressed urgency as the Scheduled Commercial Operation Date (SCOD) of the elements forming part of the 1st Milestone of the Project under the TSA was 14.8.2026. However, the SCOD has now been extended to 30.11.2026.

2. Considering the above submissions, the Commission adjourned the matter.
3. The Petition will be listed for hearing on **27.10.2026**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

